

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 304/MP/2013**

Subject : Petition under section 79(1)(b) read with section 79(1) (f) of the Electricity Act, 2003 for adjustment of Generation tariff and other consequential reliefs.

Petitioner : Godawari Green Energy Limited (GGEL)

Respondent : NTPC Vidyut Vyapar Nigam Limited & Ors.

**Petition No. 312/MP/2013**

Subject : Petition in the matter of the Power Purchase Agreement entered between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique private limited and in the matter of compensatory tariff on account of depreciation in rupee.

Petitioner : Rajasthan Sun Technique Private Limited (RSTPL)

Respondent : NTPC Vidyut Vyapar Nigam Limited & Ors.

**Petition No. 313/MP/2013**

Subject : Petition in the matter of the Power Purchase Agreement entered between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited and in the matter of compensatory tariff on account of Direct Normal Irradiance (DNI)

Petitioner : Rajasthan Sun Technique Private Limited (RSTPL)

Respondent : NTPC Vidyut Vyapar Nigam Limited & Ors.

**Petition No. 16/MP/2014**

Subject : Petition under section 79 (1) (b) read with section 79 (1) (f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs

Petitioner : MEIL Green Power Limited (MGPL)

Respondent : NTPC Vidyut Vyapar Nigam Limited & Ors.

Date of Hearing : **24.4.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member



Parties Present : Shri Raunak Jain, Advocate, GGEL  
Shri Sudeep Chakraborty, GGEL  
Shri Hasan Murtaza, Advocate, RSTPL  
Shri Sameer Sharma, Advocate, RSTPL  
Shri Ankit Kr. Sinha, Advocate, RSTPL  
Shri Harpreet Walia, RSTPL  
Shri Sakya Singha Chaudhury, Advocate, MGPL  
Shri Devank Maheshwari, Advocate, MGPL  
Ms. Asmita Narula, Advocate, MGPL  
Ms. Sanya Mighlani, Advocate, MGPL  
Ms. Shreya Dubey, Advocate, MGPL  
Shri Anand K. Ganesan, Advocate, PSPCL  
Shri Amal Nair, Advocate, PSPCL  
Shri Devyani Prasad, Advocate, PSPCL  
Shri Vyom Chaturvedi, Advocate, MSEDCL  
Ms. Sneha Singh, Advocate, MSEDCL

### **Record of Proceedings**

At the outset, the learned counsel for the Petitioners submitted that these matters have been remanded in terms of the judgment of the APTEL dated 26.7.2022 in Appeal Nos. 403/2017 and batch. However, the said judgment has been challenged before the Hon'ble Supreme Court in Civil Appeal Nos. 7943/2022 and batch, wherein the Hon'ble Supreme Court *vide* order dated 14.11.2022 has suspended the operation of paragraphs 93 and 135 of the APTEL judgment until further order(s). Accordingly, the learned counsel for the Petitioners submitted that these matters may be adjourned *sine die* with liberty to revive them based on the outcome of the above Civil Appeals

2. The learned counsel for the Respondent, PSPCL, while adopting the above submissions, submitted that these proceedings need to await the outcome of the Civil Appeals pending before the Hon'ble Supreme Court.

3. Considering the submissions made by the parties, the Commission adjourned these matters *sine die* with liberty to revive them based on the outcome of proceedings pending before the Hon'ble Supreme Court.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**